

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of Order: 20.12.2000

CP 6/98
(OA 229/96)

Ganga Sahai son of Panna by Caste Gurjar resident of Bhatpura- Liloj P.O. Via Bandikui Distt. Dausa(Raj.) Last employed as Gangman in Gang No. 7 under P.W.I. Bandikui, Western Railway, Jaipur Division.

... Petitioner

Versus

1. Sh. D.R. Sharma Divisional Rail Manager, Western Railway, Jaipur.

... Respondents

Mr. Shiv Kumar, Counsel for the applicant.
Mr. M. Rafiq, Counsel for the respondents.

CO PAME

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUD.)

This Contempt Petition has arisen out of the order passed in OA 229/96 on 14.3.97.

2. It is stated by the learned counsel for the Petitioner that Opposite party has wilfully and deliberately disobeyed the orders passed by this Tribunal. Therefore Contempt proceedings should be initiated against them.

2. A show cause was given to the opposite party and in pursuance of show-cause reply was filed. In the reply it is stated that compliance of the order passed by this Tribunal has been made and a Cheque for the sum of Rs. 18,865/- is ready to send to the petitioner for his due benefits arising out of retirement. It is also stated in the reply that revised P.P.O. has also been issued. As the compliance of the order has been made although late but no wilful/deliberate disobedience on the part of the opposite party appears to have been established. We, therefore, find no merit in this Contempt Petition and this Contempt Petition is dismissed as such. Notices issued against the opposite party are discharged.

Thyrs
(A.P. NAGRATH)
MEMBER (A)

Sukh
(S.K. AGARWAL)
MEMBER (U)